

To be published in the Gazette of India Extraordinary Part-I, Section-I

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 96 (RE-2010)/2009-2014

New Delhi, Dated the 7th February, 2012

Sub: Amendment in Appendix - 30 A relating to Export Obligation Period under Advance Authorization/DFIA Schemes.

In exercise of powers conferred under Para 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1), 2009-14:-

2. The export obligation period of “Silk in any form” appearing at Sl. No. 6 of the Appendix 30A related to “Export Obligation Period for Specified Inputs” is amended as follows with immediate effect:-

Sl. No.	Import Item(s)	Export Obligation Period from the date of clearance of each import consignment by Customs authority	
		Existing Provisions	Amended Provisions
6)	Silk in any form	6 months	9 months

3. Effect of this Public Notice:

Export Obligation Period for import of “silk in any form” is increased from six months to nine months.

Sd/-
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{Issued from F. No. 01/94/180/595/AM11/PC-4}